

ITEM NO.25

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).901/2014

(From the judgement and order dated 30/07/2013 in Writ Petition No.2046/1981 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

RAM LAKHAN AND ORS

Petitioner(s)

VERSUS

SWAMI DAYAL AND ORS

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

Date: 27/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s) Mr. Pradeep Kant, Sr. Adv.
Mr. Anurag Kishore, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice returnable in eight weeks.
In the meantime, parties are directed to maintain status quo as it exists today.

| (S.K. Rakheja)
|Court Master

| |(Indu Satija)
| |Assistant Registrar

|